by Central Government to p:oproduction of such films?

Written Answers,

IHE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PAR I MEN I OF PARLIAMENTARY AFFAIRS (SHRi H. K. L BHAGAT;: (aj and <b) It is the endeavour ot" the Government to encourage production of films on socially relevant topics including of women. The Na-

tl Film Development Corporation which is a public undertaking under this Ministry has a scheme for assisting production of films. Under this scheme the Corporation has financed 17 films dealing with the problems of economic and social sfatus of women in India. A list of such films is enclosed. *(See below).* The Corporation has also produced two films titled 'GODAM' and 'TARANG.' in Hindi dealing with the problems of women.

- 1. 'DASTAK' in Hindi.
- 2. 'KANKU' in Gujarati.
- 3. USKI ROTI' jn Hindi.
- 4. 'PHIR BH1' in Hindi.
- 5. 'BADNAM BASTI' in Hindi.
- 6. 'MAYA DARPAN' in Hindi.
- 7. '27 DOWN' in Hindi.
- 8. 'PAR1NAY' in Hindi.
- 9. 'ARVIND DESAI KI AJIB DASTAN' in Hindi. 'KAS'IURI' in Hindi.
- 11 MAHJABEF.N' in Hindi.
- 12 'APARUPA' in Assamese,
- 13 'CHIRUTHA' in Hindi.
- 14 '36 CHOWRINGHEE LANE' in English
- 15 . 'PHANIYAMMA' in Kannada
- 16 'PRATISHODH' in Hindi.
- 17 'MAHANANDA' in Hindi.

## Refund °f Security Deposits by DESU

813. SHRI SUBHASH MOHANTY: WiH the Minister of ENERGY be pleased to state;

(a) what are the rules that regulate the refund of security deposits hy DESU to its consumers-:

ib) whether it is a lact that there are undue delays in the refund of such deposits in respect of Government residences in Municipal Committee, Delhi areas like M. B. Road and Sadiq Nagar; if so, w'nat are the reasons theretor; and

(c) whether Governmen! propose i i pay interest on such deposits, if ihe amount of security deposits, if not re' befo:e the prescribed period; if so, the details thereof?

THE MINISTER OF STATE IN THH MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) According ;o DESU, refund of security deposit becomes due:—

(i) when the connection  $i_s$  tran red in some other name and final bill ha<sub>s</sub> been prepared and the outgoing consumer makes a formal request for the refund of security; and

(ii) on permanent disconnection of supply and consequential termination of the 'agreement executed between DESU and ths outgoing consumer, after clearance'adjus\*-ment of dues of the Undertaking.

In the case of temporary connections, when th; supply is disconnected, the final bill is prepared and dues of the Undertaking are out of the security deposit and the balance, if any, is refunded to the consumer.

(b) While there is no undue delay in refunding the security deposit in respect or outgoing consumers of these localities;, there are som- cases in which il has not been possible for the Undertaking to expedite the refund, if **any**, due to nonavailability of full particulars of thi consumer concerned. DESU is in correspondence with 'the persons concerned to obtain the required particulars so that ihe refund cases <sup>can</sup> he settled expeditiously.

fc) There is no prescribed period for making refund of the secuti\*" deposits to .'iie outgoing consumers. As such the question of allowing interest to the outgoing domestic consumers does not arise.